Ban on import of Indian Carpets

*98. SHRI K.M. SAIFULLAH: Will the Minister of COMMERCE be pleased to state:

(a) whether there are moves afoot in the U.S. to ban import of Indian carpets;

(b) if so, on what grounds; and

(c) the reaction of Indian Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULI RAMAIAH): (a) and (b) According to information available an amendment has recently been enacted under US Government's Treasury, Postal Services and General Appropriation Act, 1998 which reads as follows;

"Section 633. None of the funds made available in this Act for the United States Custom Service may be used to allow the importation into the United States of any goods, ware, article or merchandise mined, produced or manufactured by forced or indentured child labour, as determined pursuant to section 307 of the Tariff Act of 1930 (19 U.S.C. 1307)."

There is a possibility that this amendment may have adverse impact on carpet exports from India.

In addition, some other bills have also been introduced recently in the U.S. Senate/Congress but according to information available these bills have yet not been passed.

The apparent reasons for enacting these legislations are their objective to inform an empower consumers in U.S. regarding goods made with abusive and exploitative child labour and to prohibit the import of articles produced or manufactured with bonded or indentured child labour.

(c) The steps being taken by the Government to counter the adverse impact of the legislation on carpet exports irom the country include: examination of U.S. legislation and its implication in term of Indian Law; intensifying efforts for mobilizing support against trade restriction measures for reasons relating to labour standards considering raising the issue formally and informally at W.T.O; taking up the issue at diplomatic level with U.S. Government; inter-action with leading U.S. importers of Indian carpets; sending of delegation to U.S. by Carpet Export Promotion Council; publicity campaign; adoption of voluntary code of conduct by the carpet trade.

उत्पाद शुल्क/सीमा शुल्क का अपर्वचन करने वाली मंपनियों के विरुद्ध बकाया राशि

*99. **चौधरी हरमोहन सिंह यादवः**
श्री नागमणिः

क्या वित्त मंत्री यह बताने की कृपा करेंगे किः

(c) क्या सरकार केन्द्रीय उत्पाद शुल्क/सीमा-शुल्क का अपवंचन करने वाली कम्पनियों के खिलाफ उनकी ओर बकाया राशियों पर उपधित बयाज की वसूली करने की कोई कार्यवाही कर रही है;

(d) यदि हां, तो तत्संबंधी बयौरा क्या है;

(e) यदि नहीं, तो उसके क्या कारण हैं;और

(f) क्या सरकार इस प्रकार का निर्णय लेने में जानबुझकर विलम्ब कर रही है तथा इस पर सरकार की क्या प्रतिक्रिया है?

वित्त मंत्री (श्री पी चिदम्बरम): (क) से (च) सरकार ने उत्पाद शुल्क एवं सीमा शुल्क का बकाया राशियों पर बयाज लगाने के लिए प्रभावी कदम उठाए हैं। सीमा शुल्क एवं केन्द्रीय उत्पाद शुल्कों पर ब्याज तब संदेय हो जाता है जब कोई व्यक्ति सीमा शुल्क अधिनियम,1962 की धारा 28 की उप-धारा (2) और केन्द्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 11 क (2) के अंतर्गत निर्धारित किया जाने वाला प्रभार्य शुल्क अदा नहीं कर पाता है तथा 20 प्रतिशत की दर से लगाया जाने वाला ब्याज उस तारीख से संदेय हो जाता है जिस तारीख से शुल्क भुगतान हेतु देय होता है। अपवंचित शुल्क पर ब्याज की अदायगी संबंधी उपबन्ध को वित्त अधिनियम 1996 द्वारा सीमा शुल्क अधिनियम और केन्द्रीय उत्पाद शुल्क अधिनियम में इसलिए शामिल क्रिया गया है ताकि निर्धारितियों और आयातकों द्वारा

शुल्क के भुगतान में होने वाले विलम्ब के मामलों को कम कीया जा सके। शुल्क भुगतान की भांति ही ब्याज की भी वसूली की जाती है। निर्धारित उत्पाद शुल्क अदा न कर पाने की स्थिति में, सरकार केन्द्रीय उत्पाद शुल्क अधिनियम की धारा 11 के तहत शुल्क्य माल का कृर्का और बिक्री करके और केन्द्रीय उत्पाद शुल्क नियमावली के नियम 230 के अंतर्गत माल, संयंत्र और मशीनरी को निरूद्ध करके कार्रवाई करती है। सीमा शुल्क की की चूक की स्थिति में, सीमा शुल्क अधिनियम की धारा 142 और उसके अंतर्गत बनाए गए नियमों में चूककर्ता की चल और अचल सम्पत्तियों की कुर्की एवं बिक्री करने की व्यवस्था है।

सरकार की ओर से निर्धारितियों और आयातकों से अपनी बकाया राशियों की वसूली करने में जान बूझकर विलम्ब नहीं किया जाता है।

Maintenance / repair of aircrafts of Air India

*100. SHRI GYAN RANJAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India has sent its aircrafts abroad for maintenance/repair during the last three years;

(b) if so, the details thereof;

(c) the total foreign exchange spent in this regard during the above period, aircraft-wise;

(d) whether executives and other employees have also gone abroad in this connection;

(e) if so, the details alongwith the facilities provided to them; and

(f) the amount of foreign exchange incurred thereon?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) Yes, Sir.

(b) and (c) Details are as under:

Year	Type of Aircraft	No . of Aircraft sent Abroad for main-Tenance repair	Amount Spent in US Dollors
1994-95	B747-200	2	7087698.98
	A300-B4	1	1085858.48
1995-96	B747-300	2	5956515.65
	B747-200	2	4498854.19
	A300-B4	1	539633.18
1996-97	B747-200	4	4233180.75
	A310	2	1190081.47
	A300-B4	1	1912937.03

(d) Yes, Sir.

(c) 175 employees were sent abroad. They were provided hotel accomodation, transport etc by the concerned repair agencies as per the agreement between Air India and the concerned agencies.

(f) An approximate amount of US Dollars 3,09,055.86 was paid to the employees towards applicable daily allo-

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Direct Air services among SAARC countries

621. SHRI SANJAY DALMIA;
SHRI SOLIPETA RAMACHANDRA REDDY
SHRI MOHAN BABU:
DR. D. VENKATESHWAR RAO:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a decision was taken to